V/e

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated : 27 FEB 1989

APPLICATION NO (S)	1820/88(F), 6, 28 & 29 & 146	/89(F)
W.P. NO (8)		<i>-</i>

Applicant (s)

Respondent (s)

Shri C. Ramanend & 4 Ors To

The Senior Divisional Operating Supdt, Southern Reilway, Mysore & 2 Ors

- 1. Shri C. Ramanand No. 183 'A', Railway Quarters Arasikere - 573 103 Hassan District
- 2. Shri K.T. Ashok Assistant Station Master Karjagi Reilway Station Dharwad District
- 3. Shri R. Sivapatham
 Leave Reserve Station Master
 Habangatta Railway Station
 Doddenhalli P.O.
 Arsikere Taluk
 'Hassan District
- 4. Shri T. Dhermarajan
 Station Master
 Mavinkers Railway Station
 Southern Railway
 Mysors Division
 Mavinkers
- 5. Shri Chandrasekhara Murthy
 Assistant Station Master
 Nanjangud Town Reilway Station 571 3D1
 Southern Reilway
 Mysore Division
 Mysore District

- 6. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Malleswaram Bangalore - 560 003
- 7. The Senior Divisional Operating Superintendent Southern Railway Mysore Division Mysore
- 6. The Divisional Railway Manager Southern Railway Mysore Division Mysore
- 9. The Chief Operating Superintendent Southern Railway Ferk Town Madres 600 003
- 10. Shri K.V. Lakshmenachar
 Railway Advocate
 No. 4, 5th Block
 Briand Square Police Quarters
 Mysore Road
 Bangslore 560 882

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

DEPUTY REGISTRAR 27) 2

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE.

DATED THIS THE THENTITH DAY OF FEBRUARY 1989

Present: | Hen'ble Justice K.S. Putteswamy

.. Vice Chairman

Hon*ble Shri L.H.A.Rego

.. Member(A)

APPLICATION NOS.1820/88(F), 6/89(F) 28 & 29/89 & 146/89(F)

1. C.Ramanand, No.183'A', Railway Quarter, Arasikere 573 103.

2.T.Dhermarajen, Station Master, Mavinkere Reilway Station, Mysere Division, Southern Rly. Mavinkere.

3.Chandresekhara Murthy, Aset. Station Master, Southern Railway, Manjangud Town Railway Station, Pin: 571381.

4. K.T.Ashok, Asst. Station Master, Kerjagi Reilway Station, Dharwar Dist.

5. A.Sivapathem, Leave Reserve Station Master, Habanghatta Railway station, Doddenahalli P.C. Areikere.

Applicants

(Shri S.K.Srinivasan .. Advecate)

1. Sr. Divisional Operating Supdt., Mysere Division, Sauthern Rly, Mysere.

2. The Divisional Rly, Manager, Southern Rly, Mysore Division, Mysore.

3. The chief Operating Supdt. Southern Rly, Madres 600 003.

. Respondent:

(Shri #.Maliaksheanachgr.Advecate)

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This application has come up today before this Tribunal for Orders. Hon'ble Vice Cheirman made the following:

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As the questions of law that arise for determination in these cases are common, we propose to dispose of them by a common order.

- All the applicants are working as Assi int Station Masters (ASMs) 2. in one or the other Railway Station of Mysore Division of Southern Railway Zone. In separate disciplinary proceedings instituted against each of them under the Railway Servents (Discipline and Appeal) Rules, 1968 (rules) for the misdemeanour detailed against them, the Disciplinary Authority (DA) in each case imposed different penalties on each of them. Against the respective erderset the DA made against them, the applicants filed appeals under Rule 18 of the rules before the Divisional Railway Manager, Mysore Division, Southern Railway, Mysere (Appellate Authority - AA), challenging them on a large number of grounds. On different dates the AA had dismissed their appeals by separate but identical orders which have been communicated to them by the DA. Applicant in A.No.1820/88 also filed a reversion patition before the Chief Operating Superintendent, Southern Reilway, Madres and Revisional Authority(RA) who by order made on 38.5.1988 (Annexure A 6 to A.No. 1820/88), had (rejected the same, however, reducing the punishment. In other cases the applicants have not availed of that remedy. The applicants have challenged the respective erders made against them by the RA. AA and the DA.
- 3. In justification of the orders made, the respondents have filed their separate but identical replies and have produced their records.

- 4. Shri S.K.Srinivasan, learned counsel for the applicants contends that the orders made by the AA in the appeals filed before him by his clients were not speaking orders and are illegal. In support of his contention, Shri Srinivasan strongly relies on the ruling of the Supreme Court in RAM CHANDER V. UNION OF INDIA AIR 1986 SC 1173.
- 5. Shri K.V.Lakshmanachar, learned counsel for the respondents sought to support the impugned orders.
- 6. In all these cases the very same AA had made his orders.
- 7. The order made by the AA in the case of the applicant in A.No.1820/88 reads thus:-

"I have gone through appeal and find no reason to change punishment".

In all other cases, the AA had made this very order.

- 8. Rule 22(2) of the Rules corresponding to Rule 27(2) of the CCS(CCA) Rules, directs the AA to examine an appeal with due regard to the three factors enumerated therein.
- 9. In Ram chander's case arising under the rules, the Supreme Court examining the scope and ambit of Rule 22(2)of the Rules and had ruled that the AA was bound to make a speaking order in conformity with that Rule. Without any doubt the orders made by the AA in all these cases suffer from every one of the infirmities pointed out by the Supreme Court in Ram Chander's case. On the principles enunciated in Ram chander's case, the orders

made by the AA as also the RA in A.Mo. 1820/88 are liable to be interfered with by us.

onjoined on him by law, we must necessarily set aside his orders and the order of the RA in A.No.1820/88 and remit the cases to the AA for disposal enew without examining the validity of the orders of the DA. Before the AA decides the appeals afresh we cannot accede to the

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extraordinary prayer of Shri Srinivasan to the effect that the erders made by the DA be also annulled.

- 11. Shri Srinivasan lastly contends that the AA had deliberately passed nonspeaking orderswith a view to harass his client and, therefore, we should award costs in all these cases.
- 12. Shri Lakshmanachar contends that it is presumptuous in the part of counsel for the applicant, to allege that the AA had done so intently and that in any event that officer who passed these orders had since been transferred and therefore urged that we should not award costs.
- appeals before him. But notwithstanding the same, we are of the view that what is stated by Shri Lakshmanacher is correct. If that is so thenwe find no justification to sward costs to the applicants.
- 14. In the light of our above discussion we make the following orders and directions.
 - i) we quash the orders of the MA and the AA in all these cases.
 - Manager, Mysore, to restore each of the appeals filed by the applicants before him to their original files and redetermine them in accordance with law and the observation made by Supreme Court in Rem chander's case, with all such expedition as is possible in the circumstances of the cases and in any eventwithin three months from the date of receipt of this order.

15. Applications are disposed or in the above terms.

But in the circumstances or the cases, we direct the parties to bear their own costs.

Sdl-VICE CHAIRMAN 2/2/4 MEMBER

bk.

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